

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY

(4)

Review Petition No.105/93
in O.A. 862/93

Shri Chacko Jacob
Bombay

Applicant

vs

Union of India
Through B.A.R.C.
Bombay

Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.
Hon'ble Shri M.Y. Priolkar, Member(A)

Dated: 22-11-93

Tribunal's Order
(Per: Shri M.Y. Priolkar, Member(A))

This Review Petition has been filed by the applicant in O.A. 862/93 for a review of our judgement dated 30-8-1993 by which that O.A. was dismissed for want of jurisdiction, citing the Full Bench decision of this Tribunal in Indian National NGO's Association of Army Electronics Inspection and Others vs The Secretary, Ministry of Defence, New Delhi and others, (1992) 21 ATC (FB) 261.

2. No error of fact or of law, which is apparent from the record, in the above judgement has been brought out in the review petition. A number of additional arguments have, however, been given, in the review petition and a large number of judicial decisions cited to contend that a different view should have been taken. What the review petitioner, thus, seeks is in fact a review of the judgement on the ground that it is erroneous on merits. But this is not within the scope of a review. We see no sufficient reason to warrant a review of our judgement dated 30-8-1993. The review petition is rejected.

(M.Y.Priolkar)
Member(A)

(M.S.Deshpande)
Vice-Chairman